

RAJYA SABHA

REVISED LIST OF BUSINESS

Friday, February 3, 2023

11 A.M.

PAPERS TO BE LAID ON THE TABLE

Following Ministers to lay papers on the Table, entered in the separate list: —

1. **DR. SANJEEV KUMAR BALYAN** for Ministry of Fisheries, Animal Husbandry and Dairying;
2. **SHRIMATI ANUPRIYA SINGH PATEL** for Ministry of Commerce and Industry;
3. **SHRIMATI DARSHANA VIKRAM JARDOSH** for Ministry of Textiles; and
4. **SHRI DEVUSINH CHAUHAN** for Ministry of Communications.

STATEMENT REGARDING GOVERNMENT BUSINESS

SHRI V. MURALEEDHARAN to make a Statement regarding Government Business for the week commencing Monday, the 6th of February, 2023.

#QUESTIONS

QUESTIONS entered in separate lists to be asked and answers given.

(FROM 2.30 P.M. TO 5.00 P.M.)

PRIVATE MEMBERS' LEGISLATIVE BUSINESS

Bills for introduction

1. **SHRI HARNATH SINGH YADAV** to move for leave to introduce a Bill to repeal the Places of Worship (Special Provisions) Act, 1991.

ALSO to introduce the Bill.

*The Places of
Worship (Special
Provisions)
Repeal Bill, 2022.*

At 12.00 Noon.

- The Waqf Repeal Bill, 2022.* 2. **SHRI HARNATH SINGH YADAV** to move for leave to introduce a Bill to repeal the Waqf Act, 1995.
- ALSO to introduce the Bill.
- The Representation of the People (Amendment) Bill, 2022.* 3. **SHRI IRANNA KADADI** to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.
- ALSO to introduce the Bill.
- The Constitution (Amendment) Bill, 2022 (insertion of new article 21B).* 4. **SHRI IRANNA KADADI** to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022.* 5. **SHRI BINOY VISWAM** to move for leave to introduce a Bill to prevent superstitious practices and bring social awakening and awareness in society against such evil practices and create a healthy and safe social environment with mutual trust and understanding among the people and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- The Indian Penal Code (Amendment) Bill, 2022 (amendment of section 375).* 6. **SHRI BINOY VISWAM** to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.
- ALSO to introduce the Bill.
- The Constitution (Amendment) Bill, 2022 (amendment of Eighth Schedule).* 7. **SHRI RAJEEV SHUKLA** to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Constitution (Amendment) Bill, 2022 (amendment of article 16).* 8. **SHRI P. WILSON** to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Constitution (Amendment) Bill, 2022 (amendment of articles 102,191 and Tenth Schedule).* 9. **SHRIMATI PRIYANKA CHATURVEDI** to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Facial Recognition Technology (Regulation Of Police Powers) Bill, 2022.* 10. **SHRIMATI PRIYANKA CHATURVEDI** to move for leave to introduce a Bill to provide for a framework to regulate, control and define powers of the police agencies and central investigative agencies to use facial recognition technologies for the purposes of identification, investigation and inquiries of criminal offences and for matters connected therewith and incidental thereto.
- ALSO to introduce the Bill.

11. **DR. ANIL SUKHDEORAO BONDE** to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (insertion of new article 44A and amendment of article 51A).*
- ALSO to introduce the Bill.
12. **DR. ANIL SUKHDEORAO BONDE** to move for leave to introduce a Bill to provide for regulation of marriage bureaus for prevention of malpractices and misuse of marriage registration facility and for matters connected therewith or incidental thereto. *The Marriage Bureau (Regulation) Bill, 2022.*
- ALSO to introduce the Bill.
13. **SHRI A. A. RAHIM** to move for leave to introduce a Bill further to amend the Right of Children of Free and Compulsory Education Act, 2009. *The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.
14. **SHRI A. A. RAHIM** to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of article 371A).*
- ALSO to introduce the Bill.
15. **DR. SASMIT PATRA** to move for leave to introduce a Bill further to amend the Advocates Act, 1961. *The Advocates (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.
16. **DR. SASMIT PATRA** to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860. *The Indian Penal Code (Amendment) Bill, 2022 (substitution of sections 124A and 309 and amendment of section 375).*
- ALSO to introduce the Bill.
17. **DR. SASMIT PATRA** to move for leave to introduce a Bill further to amend the Constitution of India. *The Constitution (Amendment) Bill, 2022 (substitution of articles 331 and 333).*
- ALSO to introduce the Bill.
18. **DR. KANIMOZHI NVN SOMU** to move for leave to introduce a Bill further to amend the Micro, Small and Medium Enterprises Development Act, 2006. *The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.

- The Food Safety and Standards (Amendment) Bill, 2022.* 19. **DR. KANIMOZHI NVN SOMU** to move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006 .
- ALSO to introduce the Bill.
- The Special Financial Assistance to the State of Tamil Nadu Bill, 2022.* 20. **DR. KANIMOZHI NVN SOMU** to move for leave to introduce a Bill to provide for special financial assistance to the State of Tamil Nadu for the purpose of sustainable and balanced development of growth-oriented infrastructure such as affordable housing, drinking water, roads, sanitation, creation of grain and fodder banks, skill development, textile parks, food processing zones, cloud seeding and welfare schemes for women, children, senior citizens and people living below the poverty line in the State and encouraging traditional water conservation through lakes, ponds, wells, rainwater harvesting and afforestation and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- The Hate Speech and Hate Crimes (Prevention) Bill, 2022.* 21. **SHRI K.R. SURESH REDDY** to move for leave to introduce a Bill to effectively prevent and combat hate speech and hate crimes, their negative effects on individuals, groups and societies, and to protect the constitutional values of autonomy, dignity and equality and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- The Prevention of Money Laundering (Amendment) Bill, 2022.* 22. **SHRI RAGHAV CHADHA** to move for leave to introduce a Bill further to amend the Prevention of Money Laundering Act, 2002.
- ALSO to introduce the Bill.
- The Constitution (Amendment) Bill, 2022 (substitution of articles 153,154 etc.).* 23. **SHRI RAGHAV CHADHA** to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Constitution (Amendment) Bill, 2022 (insertion of new Part XVIA and amendment of article 366).* 24. **DR. ASHOK KUMAR MITTAL** to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- The Shopkeepers' Welfare Bill, 2022.* 25. **DR. ASHOK KUMAR MITTAL** to move for leave to introduce a Bill to provide for setting up of a Shopkeepers' Welfare Fund and a Board that shall administer the Fund for the welfare of Shopkeepers and for penalizing the derogatory use of the word 'dukaandari' in order to uphold the dignity of shopkeepers and for matters connected therewith and incidental thereto.
- ALSO to introduce the Bill.
- The Khadi Spinners, Weavers and Khadi Institutions (Protection and Welfare) Bill, 2022.* 26. **SHRI ANEEL PRASAD HEGDE** to move for leave to introduce a Bill to provide for the protection of distressed Khadi spinners, weavers and Khadi establishments who are debt ridden, exploited and are committing suicide and for introduction of welfare measures like life insurance coverage, interest free working capital and consumption loan, healthcare, education to the children, availability of affordable raw material, modernization of looms, housing and compulsory purchase of Khadi cloth by Government and for the establishment of an authority and a welfare fund and for matters connected therewith and incidental thereto.
- ALSO to introduce the Bill.

27. **SHRI ELAMARAM KAREEM** to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1988. *The Motor Vehicles (Amendment) Bill, 2022.*
- ALSO to introduce the Bill.
28. **SHRI VIVEK K. TANKHA** to move for leave to introduce a Bill to provide for social, political and economic rehabilitation of Kashmiri Pandits, protection of their property, restoration of their cultural heritage, ensuring their safety and security, provision of rehabilitation and resettlement package to them and for matters connected therewith and incidental thereto. *The Kashmiri Pandits (Recourse, Restitution, Rehabilitation and Resettlement) Bill, 2022.*
- ALSO to introduce the Bill.
29. **DR. FAUZIA KHAN** to move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. *The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2022.*
- ALSO to introduce the Bill.
30. **DR. FAUZIA KHAN** to move for leave to introduce a Bill further to amend Constitution of India. *The Constitution (Amendment) Bill, 2023 (insertion of new articles 330A, 330B etc.).*
- ALSO to introduce the Bill.
31. **DR. V. SIVADASAN** to move for leave to introduce a Bill to provide for free internet access to all the citizens in the country and for matters connected therewith and incidental thereto. *The Right to Free Internet Bill, 2023.*
- ALSO to introduce the Bill.
32. **DR. JOHN BRITTAS** to move for leave to introduce a Bill further to amend Constitution of India. *The Constitution (Amendment) Bill, 2023 (amendment of article 326).*
- ALSO to introduce the Bill.
33. **DR. JOHN BRITTAS** to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *The Representation of the People (Amendment) Bill, 2023.*
- ALSO to introduce the Bill.
34. **DR. JOHN BRITTAS** to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934. *The Reserve Bank of India (Amendment) Bill, 2023.*
- ALSO to introduce the Bill.
35. **SHRI SUJEET KUMAR** to move for leave to introduce a Bill further to amend the Antiquities and Art Treasures Act, 1972. *The Antiquities and Art Treasures (Amendment) Bill, 2023.*
- ALSO to introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2023. 36. **SHRI SUJEET KUMAR** to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

ALSO to introduce the Bill.

The Central Educational Institutions (Reservation in Admission) Bill, 2023. 37. **SHRI SUJEET KUMAR** to move for leave to introduce a Bill further to amend the Central Educational Institutions (Reservation in Admission) Act, 2006.

ALSO to introduce the Bill.

Bills for consideration and passing

The Constitution (Amendment) Bill, 2022 (amendment of article 153 and substitution of articles 155 and 156). 38. Further consideration of the following motion moved by Dr. V. Sivadasan on 9th December, 2022:-

“That the Bill further to amend the Constitution of India, be taken into consideration.”

DR. V. SIVADASAN to move that the Bill be passed.

The Constitution (Amendment) Bill, 2020 (Insertion of new article 47A). 39. **SHRI ANIL DESAI** to move that the Bill further to amend the Constitution of India, be taken into consideration.

ALSO to move that the Bill be passed.

The Net Zero Emissions Bill, 2022.* 40. **SHRI SUJEET KUMAR to move that the Bill to provide a framework for achieving net zero emissions by the year 2070 as per India's nationally determined contributions under the United Nations Framework Convention on Climate Change and to provide relief for vulnerable persons and communities from drastic climate events in the form of maintaining a vulnerable population registry at the State and the district levels and for matters connected therewith or incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

The Indian Penal Code (Amendment) Bill, 2020. 41. **MS. SAROJ PANDEY** to move that the Bill further to amend the Indian Penal Code, 1860, be taken into consideration.

ALSO to move that the Bill be passed.

The Bail Bill, 2017. 42. **SHRI SUKHENDU SEKHAR RAY** to move that the Bill to make provisions in relation to bail in connection with criminal proceedings in the country and to ensure protection of personal liberty of the citizens and matters connected therewith or incidental thereto, be taken into consideration.

ALSO to move that the Bill be passed.

* Subject to receiving of the President's recommendation under article 117(3) of the Constitution by 11.00 A.M. on Friday, the 3rd February, 2023.

43. **SHRI SANDOSH KUMAR P.** to move that the Bill further to amend the Reserve Bank of India Act, 1934, be taken into consideration.

*The Reserve Bank
of India
(Amendment) Bill,
2022.*

ALSO to move that the Bill be passed.

NEW DELHI;
February 2, 2023.

P. C. MODY,
Secretary-General.